

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/MP/2021

Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No.SECI/C&P/WD/1200MW/T7/RfS/ 022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.

Petitioner : Betam Wind Energy Private Limited (BWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, SECI
Shri Rishabh Sehgal, Advocate, SECI
Ms. Kanya Sharma, Advocate, SECI
Shri Aditya Singh, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

During the course of the hearing, the learned counsel for both sides made detailed submissions and concluded their arguments in the matter.

2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side. In the meantime, the interim direction issued vide Record of Proceedings for the hearing dated 23.11.2021 will continue till the outcome of the matter, subject to the Petitioner keeping the Performance Bank Guarantee furnished to SECI alive.

3. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

